

Obscenity in Advertisements

*916. SHRI S. M. KRISHNA : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether there is any proposal under consideration of government to appoint a Committee to go into the aspect of the advertisement and to exclude Industrial and other organisations getting financial assistance or protection from Government ;

(b) whether this Committee will also go into the obscenity in advertisement ;

(c) if so, the terms of reference of the Committee ; and

(d) the names and number of members of the Committee ; and the time by which the Committee will submit its report to Government ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) The Rajya Sabha Resolution of March 13, 1970, stipulates that only wholly Indian owned and controlled advertising agencies should be employed for Government advertising, including advertising of railways, statutory corporations and public undertakings. The Resolution does not cover all industrial or other organisations getting financial assistance or protection from the Government.

The Resolution also envisages the appointment of a Committee of Experts to go into the working of advertising agencies in India.

(b) to (d). The composition and the terms of reference of the Committee and the time by which it should be requested to submit its report are under Government's consideration.

Winding up of Rehabilitation Department in Punjab and Haryana States

*917. SHRI SHRI CHAND GOYAL: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether Government have decided to wind up the Rehabilitation Department in the States of Punjab and Haryana;

(b) whether there are still pending cases which require disposal; if so, the number of cases requiring disposal; and

(c) to whom the cases will be entrusted?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD): (a) Yes, Sir; it has been decided to wind up in stages the Settlement Organisation in Punjab and Haryana.

(b) Yes, Sir; 1721 cases remained to be disposed of as on the 1st April, 1970.

(c) One Assistant Settlement Commissioner, one Managing Officer, one Assistant Settlement Officer and one Accounts-Officer with necessary supporting staff will continue to deal with the residuary work at Jullundur for the time being.

Colourisation of Vanaspati Ghee

*918. SHRI G. Y. KRISHNAN: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether Government have made efforts in colouring Vanaspati Ghee; and

(b) if so, the nature of success achieved in colouring Vanaspati Ghee?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) and (b). The Committee of Experts appointed to intensify and coordinate the researches for finding a colour for vanaspati reported that, although a large number of colours including ratanjot and turmeric were examined, none of them who found suitable for the purpose. In view of this, and having regard to the consensus of scientific opinion on the subject, the Committee came to the conclusion that colouring of vanaspati was neither practicable nor desirable and that alternative methods of preventing or at least minimising adulteration of ghee with vanaspati should be explored.

Government have accepted the conclusions and recommendations of the Committee subject to the need for continuing efforts for finding a suitable

colouring agent for vanaspati vide Ministry of Food, Agriculture, Community Development and Cooperation (Department of Food) Resolution No. 1-67/65-Sugar dated the 12th May, 1969, a copy of which was laid on the Table of the Sabha on the 24th July, 1969.

Pursuant to this decision, the laboratories engaged in these researches as well as other laboratories have been requested to continue their efforts for finding a colour for vanaspati.

उर्वरकों का वितरण करने की प्रणाली में सुधार करने के लिये कार्यवाही

* 919. श्री रघुवीर सिंह शास्त्री : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार उर्वरकों का वितरण करने की प्रणाली में सुधार करने के लिये उपाय करने का है ; और

(ख) यदि हां, तो तत्सम्बन्धी यीरा क्या है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्नासाहिब शिंदे) :
(क) उर्वरकों के वितरण की चालू प्रणाली के अन्तर्गत निर्माताओं को अपनी इच्छानुसार व्यापारियों के द्वारा उर्वरकों के विपणन की स्वतंत्रता है। व्यापारियों को लाइसेंस देने की प्रणाली को बदल कर पंजीकरण की उदार प्रणाली को अपनाया गया है ताकि कृषकों की सेवा के लिये सम्भावित अधिक से अधिक व्यापारियों की संख्या हो। केन्द्रीय उर्वरक पूल राज्यों को 60 दिन के उधार पर रेल पर्यन्त अखिल भारतीय समान मूल्य पर उर्वरक वितरण करता है। निजी व्यापारी भी केन्द्रीय पूल से उर्वरक ले सकते हैं। अभी तक यह प्रणाली वितरण के ढंग की आवश्यकताओं को पूरा करने के लिये पर्याप्त समझी जाती है और उपरोक्त प्रणाली को संयोजित करने के लिये सरकार किसी मुख्य उपाय पर विचार नहीं कर रही है।

(ख) प्रश्न नहीं होता।

Rehabilitation of Fishermen Families of East Pakistan Camping at Delhi Station

*920. SHRI YASHPAL SINGH: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether more than 100 families of fishermen of East Pakistan are camping at Delhi Station for resettlement near the river or the sea; and

(b) if so, what action is proposed to be taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD): (a) No, Sir. There are only twenty-nine families.

(b) As there was no fishery scheme on which these families could be resettled and as they had themselves opted for agricultural resettlement, about one and a half years back, they have been advised to go back to the Dandakaranya Project where they had been sent for resettlement. The families have also been assured that all possible help would be provided to enable them to rehabilitate themselves fully.

टेलीफोन सेवा के विस्तार के लिए टेलीफोन केबल का उत्पादन बढ़ाने के लिये कार्यवाही

* 921. श्री महाराज सिंह धारती : क्या सूचना तथा प्रसारण और संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि टेलीफोन केबलों का उत्पादन उनकी मांग से कम है जिसके परिणामस्वरूप टेलीफोन सेवा के और आगे विस्तार में बाधा पड़ी है ; और

(ख) यदि हां, तो टेलीफोन केबलों का उत्पादन बढ़ाने के लिये सरकार क्या कार्यवाही कर रही है ताकि उनकी मांग पूर्णतः पूरी हो सके ?

सूचना तथा प्रसारण और संचार मंत्री (श्री सत्य नारायण सिंह) : (क) जी हां।

(ख) मैसेज हिन्दुस्तान केबल मिलिटर्ड की टेलीफोन केबल के निर्माण की मौजूदा क्षमता का विस्तार किया जा रहा है। मौजूदा यूनिटों